

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6693/2024

(Arising out of impugned final judgment and order dated 03-10-2023 in CRLA No. 2704/1985 passed by the High Court Of Judicature At Allahabad)

KAMLA KANT SHUKLA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.100702/2024-EXEMPTION FROM FILING O.T. and IA No.100704/2024-C/DELAY IN REFILING / CURING THE DEFECTS and IA No.100700/2024-PERMISSION TO FILE ADDL.DOCUMENTS/FACTS/ANNEXURES)

Date : 26-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Shailendra Mani Tripathi, Adv.
Mr. Vishal Kumar, Adv.
Mr. Deepanshi Gupta, Adv.
Mr. Chand Qureshi, AOR
Ms. Davinder Pal Kaur, Adv.
Mr. Bhajan Lal, Adv.

For Respondent(s) Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

Dr. Prashant Pratap, Adv.
Ms. Prachi Pratap, Adv.
Ms. Pallavi Pratap, AOR
Ms. Yashvi Aswani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the State and respondent no.2 seek and are granted four weeks' time to file the counter affidavit.

List on 27.08.2024.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)